

<sup>1</sup>THIRD SCHEDULE

(See Section 5)

(a) BOMBAY REGULATIONS

Year and Number	Subject
1827, II . . . .	Section 21 (caste questions); <sup>2</sup> [* * *]
1827, IV . . . .	Section 26 (law applicable to suits): section 69, clauses second and third (attachment and distraint of crops).
1827, V . . . .	Preamble: Section 9 (acknowledgments of debt): section 14 (interest): section 15 (mortgages and pledges).
1827, VIII . . . .	Administration of Estates.
1827, XII . . . .	Section 19 (Magistrate's power to make rules): section 20 (standards of weights and measures): section 27, clause 2 (supervision of suspected persons): section 37, clauses first and second (responsibility of villages for robberies).
1827, XIII . . . .	Section 34, clause third (letter substituted for summons).
1827, XXII . . . .	Sections 40, 41, 42, 43 (passage of troops).
<sup>3</sup> 1830, V . . . .	Section 1 (Revenue Commissioners): Section 2, clauses 1, 2, 3 (Collectors and Sub-Collectors).
1830, XIII . . . .	Civil jurisdiction of Jagirdars.
<sup>3</sup> 1831, XV . . . .	Village Patels.
<sup>3</sup> 1832, II . . . .	Realization of Revenue.
<sup>3</sup> 1833, V . . . .	Hereditary Officers.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments by the Acts noted against each, the references to those enactments have been omitted from the Schedule:—

Enactments omitted	Repealing Acts
Bombay Regulation 12 of 1827, preamble	. . . . . Act 12 of 1891.
Bombay Regulation 16 of 1827,	. . . . . Act 12 of 1891.
Bombay Regulation 21 of 1827, Sections 1-16, 46, 54-73	. . . . . Act 12 of 1891.
Bombay Regulation 22 of 1827, Sections 18-20, 45-47	. . . . . Act 13 of 1889.
Bombay Regulation 25 of 1827,	. . . . . The A.O. 1937.

2. Certain words rep.by Act 12 of 1927.

3. Bombay Regulation 4 of 1827, Section 69, and Bombay Regulations 5 of 1830, 15 of 1831, 2 of 1832 and 5 of 1833 rep. locally by Bombay Act 5 of 1879.

(b) ACTS OF THE SUPREME COUNCIL RELATING TO THE BOMBAY PRESIDENCY<sup>1</sup>

Year and Number	Subject
<sup>2</sup> 1838, XVI . . . .	Judiciary.
<sup>3</sup> 1838, XVIII . . . .	Sureties.
1838, XIX . . . .	Coasting Vessels.
<sup>2</sup> 1839, XX . . . .	Revenue.
<sup>2</sup> 1840, XV . . . .	Agents of Foreign Sovereigns.
<sup>2</sup> 1842, XIII . . . .	Revenue.
<sup>2</sup> 1842, XVII . . . .	Revenue Commissioners.
<sup>4</sup> 1844, XIX . . . .	Abolition of Town Duties.
<sup>5</sup> 1846, I . . . .	Pleaders.
<sup>2</sup> 1846, III . . . .	Sections 1, 5 and 6—Boundary Marks.
<sup>5</sup> 1853, XX . . . .	Pleaders.

1. Act 15 of 1874 having been rep. so far as it relates to the following enactments, by the Acts noted against each, the references to those enactments have been omitted from this Schedule:—

Enactments omitted	Repealing Acts
Act 11 of 1843 . . . . .	Act 12 of 1891.
Act 3 of 1852 . . . . .	Act 12 of 1891.
Act 21 of 1852 . . . . .	Act 12 of 1891.
Act 10 of 1855, Section 10 . . . . .	Act 11 of 1901.
Act 8 of 1856 . . . . .	Act 9 of 1894.
Act 20 of 1864 . . . . .	Act 8 of 1890.

2. Acts 18 of 1838, 13 and 17 of 1842 and 3 of 1846 rep. locally by the Bombay Land-revenue Code, 1879 (Bombay 5 of 1879). Act 18 of 1838 rep. by Act 32 of 1940.

3. Rep. by Act 48 of 1952 and Bombay Act 18 of 1953.

4. Rep. in Bombay by Bombay Act 18 of 1953.

5. As to the repeal of Acts 1 of 1846 and 20 of 1853 in the Bombay Presidency, see the Legal Practitioners Act, 1879 (18 of 1879), Sections 1 and 42.